

Telecom Regulatory Authority of India
A-2/14, Safdarjung Enclave,
New Delhi

File No. 14-2/2005-FA

Dated 22nd May 2006

To

Shri Narendra Gupta,
Chief Regulatory Affairs,
Bharti Hexacom Ltd.,
Qutab Ambience, H-5/12, Mehrauli Road,
New Delhi-110 030

Subject: Direction under Section 13 read with Sections 11(1)(b) (i), (ii) & (iv), 12(1)(a) & 12(4) of the Telecom Regulatory Authority of India Act, 1997 for furnishing of information of Adjusted Gross Revenue and Licence Fee, etc.

.....

WHEREAS, in exercise of the powers conferred upon it under clause (a) of sub-section (1) of Section 12 and sub-section (4) of section 12 read with section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India issued an Order No. 4-2/2005-FA dated: 5.5.2005, calling for information relating to equity structure, Statement of revenue and License fee along with the Auditor's Report, Statement of payment of Licence Fee and Spectrum Fee etc. from the service providers;

WHEREAS, service providers were required, inter alia, to file the quarterly statements of revenue and licence fee along with the Auditor's report with the Authority within seven days of filing them with the licensor (Department of Telecom) (vide para 3 of the order) and to file statements of payments of spectrum charges to the Authority, within seven days of making such payment to the licensor (WPC Wing of Department of Telecom) (vide para 5 of the order);

WHEREAS the service providers were also required to submit a copy of the company's Annual Report containing Directors' Report,

Auditors' Report, Balance sheet and Profit & Loss Account within 15 days of adoption of the same,

WHEREAS information contained in the Statements of revenue and License Fee, Annual reports, etc., is used by the Authority to decide rates of IUC, quantum of ADC admissible and collected and also to maintain various other statistical parameters to periodically review performance of the telecom industry; and

WHEREAS your company has failed to comply with the Authority's Order dated 5.5.2005 by not furnishing to the Authority -

'Quarterly Statements of AGR and Licence Fee for the year 2004-05'
'Quarterly Statements of AGR and Licence Fee for the year 2005-06'
'Equity Structure'

inspite of being reminded from time to time;

NOW, THEREFORE, in exercise of the powers conferred upon it under Section 13 read with Sections 11(1)(b) (i), (ii) & (iv) and 12(1)(a) and 12(4) of the Telecom Regulatory Authority of India Act, 1997, the Authority hereby directs M/s Bharti Hexacom Ltd.

- (i) to furnish quarterly statements of Revenue and License Fee along with the Auditor's Certificate, statement for the payment of spectrum fee for the financial year -2004-05, 2005-06 and Equity structure of the company within 15 days of the receipt of this direction; and
- (ii) to strictly comply with the Order No. 14-2/2005-FA dated 5.5.2005 for timely submission of quarterly statements of revenue and license fee along with the Auditor's report, statement of spectrum charges, annual reports and other information relating to the equity structure, etc., in future.

(Indu Liberhan)
Pr. Advisor (FA&IFA)

Telecom Regulatory Authority of India
A-2/14, Safdarjung Enclave,
New Delhi

File No. 14-2/2005-FA

Dated 22nd May 2006

To

Shri Narendra Gupta,
Chief Regulatory Affairs,
Bharti Tele-Ventures Ltd.,
Qutab Ambience, H-5/12,
Mehrauli Road,
New Delhi-110 030

Subject: Direction under Section 13 read with Sections 11(1)(b) (i), (ii) & (iv), 12(1)(a) & 12(4) of the Telecom Regulatory Authority of India Act, 1997 for furnishing of information of Adjusted Gross Revenue and Licence Fee, etc.

.....

WHEREAS, in exercise of the powers conferred upon it under clause (a) of sub-section (1) of Section 12 and sub-section (4) of section 12 read with section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India issued an Order No. 14-2/2005-FA dated: 5.5.2005, calling for information relating to equity structure, Statement of revenue and License fee along with the Auditor's Report, Statement of payment of Licence Fee and Spectrum Fee etc. from the service providers;

WHEREAS, service providers were required, inter alia, to file the quarterly statements of revenue and licence fee along with the Auditor's report with the Authority within seven days of filing them with the licensor (Department of Telecom) (vide para 3 of the order) and to file statements of payments of spectrum charges to the Authority, within seven days of making such payment to the licensor (WPC Wing of Department of Telecom) (vide para 5 of the order);

WHEREAS the service providers were also required to submit a copy of the company's Annual Report containing Directors' Report,

Auditors' Report, Balance sheet and Profit & Loss Account within 15 days of adoption of the same,

WHEREAS information contained in the Statements of revenue and License Fee, Annual reports, etc., is used by the Authority to decide rates of IUC, quantum of ADC admissible and collected and also to maintain various other statistical parameters to periodically review performance of the telecom industry; and

WHEREAS your company has failed to comply with the Authority's Order dated 5.5.2005 by not furnishing to the Authority -

'Quarterly Statements of AGR and Licence Fee for the year 2004-05'
'Quarterly Statements of AGR and Licence Fee for the year 2005-06'
'Equity Structure'

inspite of being reminded from time to time;

NOW, THEREFORE, in exercise of the powers conferred upon it under Section 13 read with Sections 11(1)(b) (i), (ii) & (iv) and 12(1)(a) and 12(4) of the Telecom Regulatory Authority of India Act, 1997, the Authority hereby directs M/s Bharti Tele-Ventures Ltd.,

- (i) to furnish quarterly statements of Revenue and License Fee along with the Auditor's Certificate, statement for the payment of spectrum fee for the financial year -2004-05, 2005-06 and Equity structure of the company within 15 days of the receipt of this direction; and
- (ii) to strictly comply with the Order No. 14-2/2005-FA dated 5.5.2005 for timely submission of quarterly statements of revenue and license fee along with the Auditor's report, statement of spectrum charges, annual reports and other information relating to the equity structure, etc., in future.

(Indu Liberhan)
Pr. Advisor (FA&IFA)

Telecom Regulatory Authority of India
A-2/14, Safdarjung Enclave,
New Delhi

File No. 14-2/2005-FA

Dated 22nd May 2006

To

Shri G Balachandar,
GM- Corporate Strategies,
Aircel Cellular Ltd.,
5th Floor Spencer Plaza,
769 Anna salai
Chennai-600002

Subject: Direction under Section 13 read with Sections 11(1)(b) (i), (ii) & (iv), 12(1)(a) & 12(4) of the Telecom Regulatory Authority of India Act, 1997 for furnishing of information of Adjusted Gross Revenue and Licence Fee, etc.

.....

WHEREAS, in exercise of the powers conferred upon it under clause (a) of sub-section (1) of Section 12 and sub-section (4) of section 12 read with section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India issued an Order No. 4-2/2005-FA dated: 5.5.2005, calling for information relating to equity structure, Statement of revenue and License fee along with the Auditor's Report, Statement of payment of Licence Fee and Spectrum Fee etc. from the service providers;

WHEREAS, service providers were required, inter alia, to file the quarterly statements of revenue and licence fee along with the Auditor's report with the Authority within seven days of filing them with the licensor (Department of Telecom) (vide para 3 of the order) and to file statements of payments of spectrum charges to the Authority, within seven days of making such payment to the licensor (WPC Wing of Department of Telecom) (vide para 5 of the order);

WHEREAS the service providers were also required to submit a copy of the company's Annual Report containing Directors' Report,

Auditors' Report, Balance sheet and Profit & Loss Account within 15 days of adoption of the same,

WHEREAS information contained in the Statements of revenue and License Fee, Annual reports, etc., is used by the Authority to decide rates of IUC, quantum of ADC admissible and collected and also to maintain various other statistical parameters to periodically review performance of the telecom industry; and

WHEREAS your company has failed to comply with the Authority's Order dated 5.5.2005 by not furnishing to the Authority -

'Quarterly Statements of AGR and Licence Fee for the year 2005-06'

inspite of being reminded from time to time;

NOW, THEREFORE, in exercise of the powers conferred upon it under Section 13 read with Sections 11(1)(b) (i), (ii) & (iv) and 12(1)(a) and 12(4) of the Telecom Regulatory Authority of India Act, 1997, the Authority hereby directs M/s Aircel Cellular Ltd.,

- (i) to furnish quarterly statements of Revenue and License Fee along with the Auditor's Certificate, statement for the payment of spectrum fee for the financial year -2005-06 within 15 days of the receipt of this direction; and
- (ii) to strictly comply with the Order No. 14-2/2005-FA dated 5.5.2005 for timely submission of quarterly statements of revenue and license fee along with the Auditor's report, statement of spectrum charges, annual reports and other information relating to the equity structure, etc., in future.

(Indu Liberhan)
Pr. Advisor (FA&IFA)

Telecom Regulatory Authority of India
A-2/14, Safdarjung Enclave,
New Delhi

File No. 14-2/2005-FA

Dated 22nd May 2006

To

Shri T. Narasimhan
President – Corp. Affairs,
Shyam Telelink Ltd.,
A-60, Naraina Indl. Area, Phase-I,
New Delhi-110 028

Subject: Direction under Section 13 read with Sections 11(1)(b) (i), (ii) & (iv), 12(1)(a) & 12(4) of the Telecom Regulatory Authority of India Act, 1997 for furnishing of information of Adjusted Gross Revenue and Licence Fee, etc.

.....

WHEREAS, in exercise of the powers conferred upon it under clause (a) of sub-section (1) of Section 12 and sub-section (4) of section 12 read with section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India issued an Order No. 4-2/2005-FA dated: 5.5.2005, calling for information relating to equity structure, Statement of revenue and License fee along with the Auditor's Report, Statement of payment of Licence Fee and Spectrum Fee etc. from the service providers;

WHEREAS, service providers were required, inter alia, to file the quarterly statements of revenue and licence fee along with the Auditor's report with the Authority within seven days of filing them with the licensor (Department of Telecom) (vide para 3 of the order) and to file statements of payments of spectrum charges to the Authority, within seven days of making such payment to the licensor (WPC Wing of Department of Telecom) (vide para 5 of the order);

WHEREAS the service providers were also required to submit a copy of the company's Annual Report containing Directors' Report,

Auditors' Report, Balance sheet and Profit & Loss Account within 15 days of adoption of the same,

WHEREAS information contained in the Statements of revenue and License Fee, Annual reports, etc., is used by the Authority to decide rates of IUC, quantum of ADC admissible and collected and also to maintain various other statistical parameters to periodically review performance of the telecom industry; and

WHEREAS your company has failed to comply with the Authority's Order dated 5.5.2005 by not furnishing to the Authority -

'Quarterly Statements of AGR and Licence Fee for the year 2005-06'

inspite of being reminded from time to time;

NOW, THEREFORE, in exercise of the powers conferred upon it under Section 13 read with Sections 11(1)(b) (i), (ii) & (iv) and 12(1)(a) and 12(4) of the Telecom Regulatory Authority of India Act, 1997, the Authority hereby directs M/s Shyam Telelink Ltd.

- (i) to furnish quarterly statements of Revenue and License Fee along with the Auditor's Certificate, statement for the payment of spectrum fee for the financial year -2005-06 within 15 days of the receipt of this direction; and
- (ii) to strictly comply with the Order No. 14-2/2005-FA dated 5.5.2005 for timely submission of quarterly statements of revenue and license fee along with the Auditor's report, statement of spectrum charges, annual reports and other information relating to the equity structure, etc., in future.

(Indu Liberhan)
Pr. Advisor (FA&IFA)

Telecom Regulatory Authority of India
A-2/14, Safdarjung Enclave,
New Delhi

File No. 14-2/2005-FA

Dated 22nd May 2006

To

Shri Sandeep Kathuria,
AVP (Regulatory & Company Secretary),
Aircel Digilink Ltd.,
C-48, Okhala Industrial Area Ph. -II,
New Delhi-110 020

Subject: Direction under Section 13 read with Sections 11(1)(b) (i), (ii) & (iv), 12(1)(a) & 12(4) of the Telecom Regulatory Authority of India Act, 1997 for furnishing of information of Adjusted Gross Revenue and Licence Fee, etc.

.....

WHEREAS, in exercise of the powers conferred upon it under clause (a) of sub-section (1) of Section 12 and sub-section (4) of section 12 read with section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India issued an Order No. 4-2/2005-FA dated: 5.5.2005, calling for information relating to equity structure, Statement of revenue and License fee along with the Auditor's Report, Statement of payment of Licence Fee and Spectrum Fee etc. from the service providers;

WHEREAS, service providers were required, inter alia, to file the quarterly statements of revenue and licence fee along with the Auditor's report with the Authority within seven days of filing them with the licensor (Department of Telecom) (vide para 3 of the order) and to file statements of payments of spectrum charges to the Authority, within seven days of making such payment to the licensor (WPC Wing of Department of Telecom) (vide para 5 of the order);

WHEREAS the service providers were also required to submit a copy of the company's Annual Report containing Directors' Report,

Auditors' Report, Balance sheet and Profit & Loss Account within 15 days of adoption of the same,

WHEREAS information contained in the Statements of revenue and License Fee, Annual reports, etc., is used by the Authority to decide rates of IUC, quantum of ADC admissible and collected and also to maintain various other statistical parameters to periodically review performance of the telecom industry; and

WHEREAS your company has failed to comply with the Authority's Order dated 5.5.2005 by not furnishing to the Authority -

'Quarterly Statements of AGR and Licence Fee for the year 2005-06'

inspite of being reminded from time to time;

NOW, THEREFORE, in exercise of the powers conferred upon it under Section 13 read with Sections 11(1)(b) (i), (ii) & (iv) and 12(1)(a) and 12(4) of the Telecom Regulatory Authority of India Act, 1997, the Authority hereby directs M/s Aircel Digilink Ltd.,

- (i) to furnish quarterly statements of Revenue and License Fee along with the Auditor's Certificate, statement for the payment of spectrum fee for the financial year -2005-06 within 15 days of the receipt of this direction; and
- (ii) to strictly comply with the Order No. 14-2/2005-FA dated 5.5.2005 for timely submission of quarterly statements of revenue and license fee along with the Auditor's report, statement of spectrum charges, annual reports and other information relating to the equity structure, etc., in future.

(Indu Liberhan)
Pr. Advisor (FA&IFA)

Telecom Regulatory Authority of India
A-2/14, Safdarjung Enclave,
New Delhi

File No. 14-2/2005-FA

Dated 22nd May 2006

To

Shri Sandeep Kathuria,
AVP (Regulatory & Company Secretary),
Hutchison Essar Mobile Services Ltd.,
C-48, Okhala Industrial Area Ph. -II,
New Delhi-110 020

Subject: Direction under Section 13 read with Sections 11(1)(b) (i), (ii) & (iv), 12(1)(a) & 12(4) of the Telecom Regulatory Authority of India Act, 1997 for furnishing of information of Adjusted Gross Revenue and Licence Fee, etc.

.....

WHEREAS, in exercise of the powers conferred upon it under clause (a) of sub-section (1) of Section 12 and sub-section (4) of section 12 read with section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India issued an Order No. 4-2/2005-FA dated: 5.5.2005, calling for information relating to equity structure, Statement of revenue and License fee along with the Auditor's Report, Statement of payment of Licence Fee and Spectrum Fee etc. from the service providers;

WHEREAS, service providers were required, inter alia, to file the quarterly statements of revenue and licence fee along with the Auditor's report with the Authority within seven days of filing them with the licensor (Department of Telecom) (vide para 3 of the order) and to file statements of payments of spectrum charges to the Authority, within seven days of making such payment to the licensor (WPC Wing of Department of Telecom) (vide para 5 of the order);

WHEREAS the service providers were also required to submit a copy of the company's Annual Report containing Directors' Report,

Auditors' Report, Balance sheet and Profit & Loss Account within 15 days of adoption of the same,

WHEREAS information contained in the Statements of revenue and License Fee, Annual reports, etc., is used by the Authority to decide rates of IUC, quantum of ADC admissible and collected and also to maintain various other statistical parameters to periodically review performance of the telecom industry; and

WHEREAS your company has failed to comply with the Authority's Order dated 5.5.2005 by not furnishing to the Authority -

'Quarterly Statements of AGR and Licence Fee for the year 2005-06'

inspite of being reminded from time to time;

NOW, THEREFORE, in exercise of the powers conferred upon it under Section 13 read with Sections 11(1)(b) (i), (ii) & (iv) and 12(1)(a) and 12(4) of the Telecom Regulatory Authority of India Act, 1997, the Authority hereby directs M/s Hutchison Essar Mobile services Ltd.,

- (i) to furnish quarterly statements of Revenue and License Fee along with the Auditor's Certificate, statement for the payment of spectrum fee for the financial year -2005-06 within 15 days of the receipt of this direction; and
- (ii) to strictly comply with the Order No. 14-2/2005-FA dated 5.5.2005 for timely submission of quarterly statements of revenue and license fee along with the Auditor's report, statement of spectrum charges, annual reports and other information relating to the equity structure, etc., in future.

(Indu Liberhan)
Pr. Advisor (FA&IFA)

Telecom Regulatory Authority of India
A-2/14, Safdarjung Enclave,
New Delhi

File No. 14-2/2005-FA

Dated 22nd May 2006

To

Shri Sandeep Kathuria,
AVP (Regulatory & Company Secretary),
Hutchison Essar South Ltd.,
C-48, Okhala Industrial Area Ph. -II,
New Delhi-110 020

Subject: Direction under Section 13 read with Sections 11(1)(b) (i), (ii) & (iv), 12(1)(a) & 12(4) of the Telecom Regulatory Authority of India Act, 1997 for furnishing of information of Adjusted Gross Revenue and Licence Fee, etc.

.....

WHEREAS, in exercise of the powers conferred upon it under clause (a) of sub-section (1) of Section 12 and sub-section (4) of section 12 read with section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India issued an Order No. 4-2/2005-FA dated: 5.5.2005, calling for information relating to equity structure, Statement of revenue and License fee along with the Auditor's Report, Statement of payment of Licence Fee and Spectrum Fee etc. from the service providers;

WHEREAS, service providers were required, inter alia, to file the quarterly statements of revenue and licence fee along with the Auditor's report with the Authority within seven days of filing them with the licensor (Department of Telecom) (vide para 3 of the order) and to file statements of payments of spectrum charges to the Authority, within seven days of making such payment to the licensor (WPC Wing of Department of Telecom) (vide para 5 of the order);

WHEREAS the service providers were also required to submit a copy of the company's Annual Report containing Directors' Report,

Auditors' Report, Balance sheet and Profit & Loss Account within 15 days of adoption of the same,

WHEREAS information contained in the Statements of revenue and License Fee, Annual reports, etc., is used by the Authority to decide rates of IUC, quantum of ADC admissible and collected and also to maintain various other statistical parameters to periodically review performance of the telecom industry; and

WHEREAS your company has failed to comply with the Authority's Order dated 5.5.2005 by not furnishing to the Authority -

'Quarterly Statements of AGR and Licence Fee for the year 2005-06'

inspite of being reminded from time to time;

NOW, THEREFORE, in exercise of the powers conferred upon it under Section 13 read with Sections 11(1)(b) (i), (ii) & (iv) and 12(1)(a) and 12(4) of the Telecom Regulatory Authority of India Act, 1997, the Authority hereby directs M/s Hutchison Essar South Ltd.,

- (i) to furnish quarterly statements of Revenue and License Fee along with the Auditor's Certificate, statement for the payment of spectrum fee for the financial year -2005-06 within 15 days of the receipt of this direction; and
- (ii) to strictly comply with the Order No. 14-2/2005-FA dated 5.5.2005 for timely submission of quarterly statements of revenue and license fee along with the Auditor's report, statement of spectrum charges, annual reports and other information relating to the equity structure, etc., in future.

(Indu Liberhan)
Pr. Advisor (FA&IFA)

Telecom Regulatory Authority of India
A-2/14, Safdarjung Enclave,
New Delhi

File No. 14-2/2005-FA

Dated 22nd May 2006

To

Shri Sandeep Kathuria,
AVP (Regulatory & Company Secretary),
Fascel Ltd.,
C-48, Okhala Industrial Area Ph. -II,
New Delhi-110 020

Subject: Direction under Section 13 read with Sections 11(1)(b) (i), (ii) & (iv), 12(1)(a) & 12(4) of the Telecom Regulatory Authority of India Act, 1997 for furnishing of information of Adjusted Gross Revenue and Licence Fee, etc.

.....

WHEREAS, in exercise of the powers conferred upon it under clause (a) of sub-section (1) of Section 12 and sub-section (4) of section 12 read with section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India issued an Order No. 4-2/2005-FA dated: 5.5.2005, calling for information relating to equity structure, Statement of revenue and License fee along with the Auditor's Report, Statement of payment of Licence Fee and Spectrum Fee etc. from the service providers;

WHEREAS, service providers were required, inter alia, to file the quarterly statements of revenue and licence fee along with the Auditor's report with the Authority within seven days of filing them with the licensor (Department of Telecom) (vide para 3 of the order) and to file statements of payments of spectrum charges to the Authority, within seven days of making such payment to the licensor (WPC Wing of Department of Telecom) (vide para 5 of the order);

WHEREAS the service providers were also required to submit a copy of the company's Annual Report containing Directors' Report,

Auditors' Report, Balance sheet and Profit & Loss Account within 15 days of adoption of the same,

WHEREAS information contained in the Statements of revenue and License Fee, Annual reports, etc., is used by the Authority to decide rates of IUC, quantum of ADC admissible and collected and also to maintain various other statistical parameters to periodically review performance of the telecom industry; and

WHEREAS your company has failed to comply with the Authority's Order dated 5.5.2005 by not furnishing to the Authority -

'Quarterly Statements of AGR and Licence Fee for the year 2005-06'

inspite of being reminded from time to time;

NOW, THEREFORE, in exercise of the powers conferred upon it under Section 13 read with Sections 11(1)(b) (i), (ii) & (iv) and 12(1)(a) and 12(4) of the Telecom Regulatory Authority of India Act, 1997, the Authority hereby directs M/s fascel Ltd.

- (i) to furnish quarterly statements of Revenue and License Fee along with the Auditor's Certificate, statement for the payment of spectrum fee for the financial year -2005-06 within 15 days of the receipt of this direction; and
- (ii) to strictly comply with the Order No. 14-2/2005-FA dated 5.5.2005 for timely submission of quarterly statements of revenue and license fee along with the Auditor's report, statement of spectrum charges, annual reports and other information relating to the equity structure, etc., in future.

(Indu Liberhan)
Pr. Advisor (FA&IFA)

Telecom Regulatory Authority of India
A-2/14, Safdarjung Enclave,
New Delhi

File No. 14-2/2005-FA

Dated 22nd May 2006

To

Shri Sandeep Kathuria,
AVP (Regulatory & Company Secretary),
Hutchison Essar Ltd.,
C-48, Okhala Industrial Area Ph. -II,
New Delhi-110 020

Subject: Direction under Section 13 read with Sections 11(1)(b) (i), (ii) & (iv), 12(1)(a) & 12(4) of the Telecom Regulatory Authority of India Act, 1997 for furnishing of information of Adjusted Gross Revenue and Licence Fee, etc.

.....

WHEREAS, in exercise of the powers conferred upon it under clause (a) of sub-section (1) of Section 12 and sub-section (4) of section 12 read with section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India issued an Order No. 4-2/2005-FA dated: 5.5.2005, calling for information relating to equity structure, Statement of revenue and License fee along with the Auditor's Report, Statement of payment of Licence Fee and Spectrum Fee etc. from the service providers;

WHEREAS, service providers were required, inter alia, to file the quarterly statements of revenue and licence fee along with the Auditor's report with the Authority within seven days of filing them with the licensor (Department of Telecom) (vide para 3 of the order) and to file statements of payments of spectrum charges to the Authority, within seven days of making such payment to the licensor (WPC Wing of Department of Telecom) (vide para 5 of the order);

WHEREAS the service providers were also required to submit a copy of the company's Annual Report containing Directors' Report,

Auditors' Report, Balance sheet and Profit & Loss Account within 15 days of adoption of the same,

WHEREAS information contained in the Statements of revenue and License Fee, Annual reports, etc., is used by the Authority to decide rates of IUC, quantum of ADC admissible and collected and also to maintain various other statistical parameters to periodically review performance of the telecom industry; and

WHEREAS your company has failed to comply with the Authority's Order dated 5.5.2005 by not furnishing to the Authority -

'Quarterly Statements of AGR and Licence Fee for the year 2004-05'

'Quarterly Statements of AGR and Licence Fee for the year 2005-06'

inspite of being reminded from time to time;

NOW, THEREFORE, in exercise of the powers conferred upon it under Section 13 read with Sections 11(1)(b) (i), (ii) & (iv) and 12(1)(a) and 12(4) of the Telecom Regulatory Authority of India Act, 1997, the Authority hereby directs M/s Hutchison Essar Ltd.,

- (i) to furnish quarterly statements of Revenue and License Fee along with the Auditor's Certificate, statement for the payment of spectrum fee for the financial year -2004-05 and 2005-06 within 15 days of the receipt of this direction; and
- (ii) to strictly comply with the Order No. 14-2/2005-FA dated 5.5.2005 for timely submission of quarterly statements of revenue and license fee along with the Auditor's report, statement of spectrum charges, annual reports and other information relating to the equity structure, etc., in future.

(Indu Liberhan)
Pr. Advisor (FA&IFA)

Telecom Regulatory Authority of India
A-2/14, Safdarjung Enclave,
New Delhi

File No. 14-2/2005-FA

Dated 22nd May 2006

To

Shri Sandeep Kathuria,
AVP (Regulatory & Company Secretary),
Hutchison Telecom East Ltd.,
C-48, Okhala Industrial Area Ph. -II,
New Delhi-110 020

Subject: Direction under Section 13 read with Sections 11(1)(b) (i), (ii) & (iv), 12(1)(a) & 12(4) of the Telecom Regulatory Authority of India Act, 1997 for furnishing of information of Adjusted Gross Revenue and Licence Fee, etc.

.....

WHEREAS, in exercise of the powers conferred upon it under clause (a) of sub-section (1) of Section 12 and sub-section (4) of section 12 read with section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India issued an Order No. 4-2/2005-FA dated: 5.5.2005, calling for information relating to equity structure, Statement of revenue and License fee along with the Auditor's Report, Statement of payment of Licence Fee and Spectrum Fee etc. from the service providers;

WHEREAS, service providers were required, inter alia, to file the quarterly statements of revenue and licence fee along with the Auditor's report with the Authority within seven days of filing them with the licensor (Department of Telecom) (vide para 3 of the order) and to file statements of payments of spectrum charges to the Authority, within seven days of making such payment to the licensor (WPC Wing of Department of Telecom) (vide para 5 of the order);

WHEREAS the service providers were also required to submit a copy of the company's Annual Report containing Directors' Report,

Auditors' Report, Balance sheet and Profit & Loss Account within 15 days of adoption of the same,

WHEREAS information contained in the Statements of revenue and License Fee, Annual reports, etc., is used by the Authority to decide rates of IUC, quantum of ADC admissible and collected and also to maintain various other statistical parameters to periodically review performance of the telecom industry; and

WHEREAS your company has failed to comply with the Authority's Order dated 5.5.2005 by not furnishing to the Authority -

'Quarterly Statements of AGR and Licence Fee for the year 2005-06'

inspite of being reminded from time to time;

NOW, THEREFORE, in exercise of the powers conferred upon it under Section 13 read with Sections 11(1)(b) (i), (ii) & (iv) and 12(1)(a) and 12(4) of the Telecom Regulatory Authority of India Act, 1997, the Authority hereby directs M/s Hutchison Telecom East Ltd.

- (iii) to furnish quarterly statements of Revenue and License Fee along with the Auditor's Certificate, statement for the payment of spectrum fee for the financial year -2005-06 within 15 days of the receipt of this direction; and
- (iv) to strictly comply with the Order No. 14-2/2005-FA dated 5.5.2005 for timely submission of quarterly statements of revenue and license fee along with the Auditor's report, statement of spectrum charges, annual reports and other information relating to the equity structure, etc., in future.

(Indu Liberhan)
Pr. Advisor (FA&IFA)

Telecom Regulatory Authority of India
A-2/14, Safdarjung Enclave,
New Delhi

File No. 14-2/2005-FA

Dated 22nd May 2006

To

Shri A.K. Sinha,
CMD,
Bharat Sanchar Nigam Ltd.,
9th Floor Corporate Office,
statesman House, Barakhamba Road,
New Delhi-110 001.

Subject: Direction under Section 13 read with Sections 11(1)(b) (i), (ii) & (iv), 12(1)(a) & 12(4) of the Telecom Regulatory Authority of India Act, 1997 for furnishing of information of Adjusted Gross Revenue and Licence Fee, etc.

.....

WHEREAS, in exercise of the powers conferred upon it under clause (a) of sub-section (1) of Section 12 and sub-section (4) of section 12 read with section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority of India issued an Order No. 4-2/2005-FA dated: 5.5.2005, calling for information relating to equity structure, Statement of revenue and License fee along with the Auditor's Report, Statement of payment of Licence Fee and Spectrum Fee etc. from the service providers;

WHEREAS, service providers were required, inter alia, to file the quarterly statements of revenue and licence fee along with the Auditor's report with the Authority within seven days of filing them with the licensor (Department of Telecom) (vide para 3 of the order) and to file statements of payments of spectrum charges to the Authority, within seven days of making such payment to the licensor (WPC Wing of Department of Telecom) (vide para 5 of the order);

WHEREAS the service providers were also required to submit a copy of the company's Annual Report containing Directors' Report,

Auditors' Report, Balance sheet and Profit & Loss Account within 15 days of adoption of the same,

WHEREAS information contained in the Statements of revenue and License Fee, Annual reports, etc., is used by the Authority to decide rates of IUC, quantum of ADC admissible and collected and also to maintain various other statistical parameters to periodically review performance of the telecom industry; and

WHEREAS your company has failed to comply with the Authority's Order dated 5.5.2005 by not furnishing to the Authority -

'Quarterly Statements of AGR and Licence Fee for the year 2004-05'

'Quarterly Statements of AGR and Licence Fee for the year 2005-06'

inspite of being reminded from time to time;

NOW, THEREFORE, in exercise of the powers conferred upon it under Section 13 read with Sections 11(1)(b) (i), (ii) & (iv) and 12(1)(a) and 12(4) of the Telecom Regulatory Authority of India Act, 1997, the Authority hereby directs M/s Bharat Sanchar Nigam Ltd.

- (i) to furnish quarterly statements of Revenue and License Fee along with the Auditor's Certificate, statement for the payment of spectrum fee for the financial year -2004-05 and 2005-06 within 15 days of the receipt of this direction; and
- (ii) to strictly comply with the Order No. 14-2/2005-FA dated 5.5.2005 for timely submission of quarterly statements of revenue and license fee along with the Auditor's report, statement of spectrum charges, annual reports and other information relating to the equity structure, etc., in future.

(Indu Liberhan)
Pr. Advisor (FA&IFA)